CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.465/MP/2019

: Petition under Section 79(1)(f) read with Section 79(1)(b) of the Subject

Electricity Act, 2003 before this Commission seeking declaration of the events which led to relinquishment by the Petitioner, as force majeure events within the meaning of Clause 9.0 of the BPTA, seeking relinquishment of LTOA of 96 MW granted to it without any liability thereof, thereby seeking exemption from payment of relinquishment charges as a consequence of the existence of force majeure events, as opposed to the stand

taken by PGCIL in its letter dated 9.1.2019

Date of Hearing : 25.11.2022

Coram : Shri I. S. Jha, Member

> Shri Arun Goval, Member Shri P. K. Singh, Member

Petitioner : Madhya Bharat Power Corporation Ltd. (MBPCL)

: Power Grid Corporation of India Ltd. and Anr. Respondents

Parties Present : Shri Matrugupta Mishra, Advocate, MBPCL

> Shri Vignesh Srinivasan, Advocate, MBPCL Ms. Suparna Srivastava, Advocate, CTUIL

Ms. Astha Jain. Advocate. CTUIL

Shri Swapnil Verma, CTUIL Shri Abhilash Thakur, CTUIL Ms. Muskan Agarwal, CTUIL

Record of Proceedings

During the course of hearing, the learned counsel for the Petitioner and the learned counsel for the Respondent, CTUIL made their respective submissions in the matter.

- 2. Based on the request of the learned counsel for the parties, the Commission directed the Petitioner and the Respondent, CTUIL to file their respective written submissions including compilation of orders/judgments as relied upon within two weeks with copy to the other side.
- 3. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

Sd/-(T.D. Pant) Joint Chief (Law)